

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) and (b) Yes, Sir. Department of Military Affairs (DMA) with Chief of Defence Staff (CDS) as Secretary was created to facilitate optimal utilization of resources and promote jointness among the three Services. As per the Second Schedule to Government of India (Allocation of Business) Rules 1961, the following subjects were allocated to DMA:-

1. The Armed Forces of the Union, namely, Army, Navy and Air Force.
2. Integrated Headquarters of the Ministry of Defence comprising of Army Headquarters, Naval Headquarters, Air Headquarters and Defence Staff Headquarters.
3. The Territorial Army.
4. Works relating to Army, Navy and Air Force.
5. Procurement exclusive to the Services except capital acquisitions, as per prevalent rules and procedures.
6. Promoting jointness in procurement, training and staffing for the Services through joint planning and integration of their requirements.
7. Facilitation of restructuring of Military Commands for optimal utilisation of resources by bringing about jointness in operations, including through establishment of joint / theatre commands.
8. Promoting use of indigenous equipment by the Services.

(c) to (e) The Second Schedule to Government of India (Allocation of Business) Rules 1961, clearly identifies the functions of all the five Departments of the Ministry of Defence and thus there will not be any duplication of functions among them.

Work of 23 sections along with around 160 Civilian officers and staff have been transferred from Department of Defence to DMA.

Tracing missing soldiers

25. SHRI SANJAY SETH: Will the Minister of DEFENCE be pleased to state:
- (a) whether a number of soldiers are reported missing during the last three years;
 - (b) if so, the details thereof and the reasons therefor;
 - (c) whether Government has made efforts to trace the said soldiers;
 - (d) if so, the details thereof along with the success achieved as a result thereof; and

(e) whether any financial assistance is being provided to the family of the missing soldiers, if so, the details of the financial assistance provided?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) Indian Army. Yes, Sir.

Indian Navy: There is no Naval personnel gone missing during the last three years (2017 to 2019).

Indian Air Force: No IAF soldier has been reported missing in last three years.

(b) to (d) Indian Army. The number of Army Personnel missing during last three years and current year, are as under:-

Sl. No.	Year	No. of Soldiers reported Missing			Total
		Offr	JCO	OR	
(a)	2017	-	-	-	-
(b)	2018	-	-	-	-
(c)	2019	-	-	02*	02
(d)	2020	-	-	01@	01

Note:-

- (i) Year 2017 - Case of missing 01 x OR disposed off through, Court of Inquiry (presumed dead) received on 16 Apr 2019.
- (ii) Year 2018 - Cases of missing 02 x OR disposed off. Body of 01 x OR recovered on 18 Sep 2019 and another case of 01 x OR disposed off through Court of Inquiry (presumed dead) received on 09 Jan 2019.
- (iii) *01 x OR Over Staying Leave (OSL) and 01 x OR Missing due to drowning (on duty).
- (iv) @01 x OR Missing due to snow slide (on duty).

Indian Navy. Not applicable in view of Serial (a) above.

Indian Air Force: Not applicable in view of Serial (a) above.

(e) Indian Army: Details of financial assistance provided is given in Statement (See below).

Indian Navy: Not applicable in view of Serial (a) above.

Indian Air Force: As per policy in vogue the family/ NoK of missing soldiers can claim pensioner benefits after six months of lodging missing complaint/ FIR with Police authorities.

Statement

Details of financial assistance provided to the families of missing soldiers

Sl. No.	Army No. Rank & Name	Record/Unit	Date of Cas/ Missing	Terminal Benefits Paid to the NOK	Amount Paid	Remark
1	2	3	4	5	6	7
1.	4492769F Sep Amritpal Singh	SIKH LI (9SIKH LI)	21 Mar 2019	Liberalized Family Pension (LFP) DLIS Ex Gratia (Central Govt) Death Cum Retirement (DCRG) Army Wives Welfare Association (AWWA) Army Central Welfare Fund (ABCWF) Army Group Insurance Army Group Insurance (Maturity) AFPP Fund Final Settlement of Account (FSA)	Nil Nil Nil Nil Nil Nil 3,37,459.00 Nil	Indl declared deserter and SOS from Service <i>wef</i> 21 March, 2019 as intimated <i>vide</i> Records The SIKH LI letter No. 2244/PC/ACWF/NE dt.27 Jan, 2020
2.	15800560A GnrSabarinathan S	AAD (51 RR)	09 Jun2019	Liberalized Family Pension (LFP) DLIS	Nil Nil	Case under progress with MP- 5(d). Battle Casualty not yet declared.

Written Answers to

[3 February, 2020]

Unstarred Questions 105

1	2	3	4	5	6	7
				Ex Gratia (Central Govt)	Nil	
				Death Cum Retirement (DCRG)	Nil	
				Army Wives Welfare Fund (AWWA)	Nil	
				Army Central Welfare Fund (ABCWF)	Nil	
				Army Group Insurance	Nil	
				Army Group Insurance (Maturity)	Nil	
				AFPP Fund	Nil	
				Final Settlement of Account (FSA)	Nil	
3.	4084792M Hav Rajendra Singh	GARH RIF (11 GARH)	08 Jan 2020	Liberalized Family Pension (LFP)	Nil	Case forward to PCDA
				DLIS	Nil	Allahabad for Pending
				Ex Gratia (Central Govt)	Nil	Enquiry Award <i>vide</i> GARH
				Death Cum Retirement (DCRG)	Nil	RIF letter No.2466/PEA/ST
				Army Wives Welfare Fund (AWWA)	Nil	dt 21 Jan 2020
				Army Central Welfare Fund (ABCWF)	Nil	
				Army Group Insurance	Nil	
				Army Group Insurance (Maturity)	Nil	
				AFPP Fund	Nil	
				Final Settlement of Account (FSA)	Nil	